

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.92/MP/2017

Subject :Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulation 111 and 114 of the Central Electricity Regulatory Commission(Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009; CERC (Sharing of Interstate Transmission Charges and Losses) Regulations, 2010; Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010 for signing of Long Term Access Agreement for Transmission System for evacuation of power from Unchahar TPS of NTPC.

Date of hearing : 18.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and others

Parties present :Shri Anand K. Ganesan, Advocate, PGCIL
Shri A.M. Pavgi, PGCIL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for seeking directions to the respondents to sign the LTA Agreement as per Regulation 15 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (Connectivity Regulations). Learned counsel further submitted that NTPC made an application to CTU for grant of 495.78 MW LTA on 8.8.2011 for Unchahar TPP which was granted by CTU on 3.1.2014. Learned counsel submitted that except, UPPCL, Haryana Uttarakhand and Rajasthan, no other beneficiary has signed the LTA Agreement and TPDDL has refused to avail the share of power (72.39 MW) from the project.

2. After hearing learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3. The Commission directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 23.6.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 21.7.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 27.7.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**